

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.812/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2021**

Name of the Company: Tetra-Pak India Pvt LTD
V/s
Manpasand Beverages Ltd

Section 9 of the Insolvency and Bankruptcy
Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Samiron Borkar, Advocate appeared on behalf of Petitioner. Mr. Priyank Dave, Advocate appeared on behalf of Respondent.

With the consent of both sides, the matter is adjourned.

List the matter on 12.04.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 12th day of March, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**